

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G SWrit Petition(s) (Civil) No(s). 4677/1985

M.C.MEHTA

Petitioner(s)

VERSUS

UNION OF INDIA &amp; ORS.

Respondent(s)

ONLY IN RE: GREENING AND CONNECTED ISSUES AND IN RE: TREE AUTHORITY IN W.P.(C) NO. 4677/1985 ARE LISTED. ONLY NAMES OF FOLLOWING ADVOCATES MAY BE TREATED TO HAVE BEEN SHOWN IN THE LIST: MR. S. GURU KRISHNA KUMAR, SR. ADVOCATE (A.C.) MS. ANITHA SHENOY, SR. ADVOCATE (A.C.) MR. A.D.N. RAO, SR. ADVOCATE (A.C.) MR. SIDDHARTHA CHOWDHURY, ADVOCATE (A.C.) PETITIONER-IN-PERSON, MR. MANAN VERMA, MR. CHIRAG M SHROFF, MR. M.K. MARORIA, MR. ATUL SHARMA, ADVOCATES

Date : 23-02-2026 This petition was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE JOYMALYA BAGCHI  
HON'BLE MR. JUSTICE VIPUL M. PANCHOLI

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UPON hearing the counsel the Court made the following

O R D E R

1. We have heard Mr. Guru Krishna Kumar and Ms. Anitha Shenoy, learned *amici curiae*, as well as Ms. Aishwarya Bhati, learned ASG.
2. We are cognizant that the main issue for which the instant matter had been originally lodged in 1985 has been addressed through judgements and orders passed by this Court and rendered otiose due to various developments that have taken place over the

last 22 years. However, this Writ Petition has remained pending through the filing of different applications, covering a variety of areas.

3. We have already, in an even dated order passed in Writ Petition (C) No.13381/1984, alluded to the distorted image created by keeping petitions filed in 1984-85 pending for adjudicating contemporary matters.

4. So as to manage the disposal of the various issues covered by the instant Writ Petition and the IAs filed therein on an oral suggestion by us, the *amici curiae* have agreed to prepare a chart of all the IAs, categorised by the field of concern and the nature of relief. Apart from IAs, the *amici* shall also include the various issues that have been taken up by this Court from time to time under the aegis of these proceedings. The learned *amici* shall also appropriately identify those IAs that have been rendered infructuous due to the passage of time or through orders of this Court.

5. Meanwhile, this Court shall consider the means through which such IAs can be segregated according to category and dealt with effectively.

6. So as to render the efforts of the *amici* and this Court towards the above-mentioned exercise of identifying the various IAs pending in this matter fruitful, the Registry is directed to not register any further Interlocutory Application in this Writ Petition till further directions.

7. Since various orders passed by this Court in the instant Writ Petition create obligations *in rem* to seek leave of this Court,

such parties are at liberty to file an appropriate, fresh petition for such leave.

8. We expect that the learned *amici* shall prepare and file the chart, as discussed above, within a period of 6 weeks.

9. List this Writ Petition, only for the purpose mentioned in paragraph 5 of this order, on 11.03.2026.

(NITIN TALREJA)  
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)  
ASSISTANT REGISTRAR